

MR. SPEAKER: Shri Janeshwar Mishra's privilege motion is that the Home Minister had made a statement while the accused in the Allahabad case had made a different statement. It is in the proceedings stage. All I can do is to forward his letter on this matter under direction 115 to the hon. Minister. This, is not a privilege motion.

श्री जनेश्वर मिश्र (इलाहाबाद) : यह प्रिविलेज का सवाल है। हमारी बात आप सुन लें। गृह मंत्री ने सदन को गुमराह दिया है। गोविंद मिश्रा ने लिखा है कि पुलिस अधिकारी ने उसका पोर्टफोलियो ले लिया और बाघे घंटे के बाद बताया कि इस में पिस्तौल है... (इयबचान)...

MR. SPEAKER: You do not believe the Minister; you believe the accused!

श्री जनेश्वर मिश्र : पुलिस का आदमी उस में पिस्तौल रखे और यहाँ इस सदन में इस बात पर हंगामा मच जाय कि श्रीमती इंदिरा गांधी के ऊपर खतरा है, देश में और देश के बाहर इस बात पर हंगामा मच जाय, मैं समझता हूँ कि सदन की गरिमा के खिलाफ है।... (इयबचान)...

MR. SPEAKER: I am not allowing this; I am sorry. It is very unfortunate. It is *sub judice* and you are making a reference to that. The matter is already before the court.

श्री मधु लिमबे (बांका) : अध्यक्ष महोदय, यह सवाल नहीं है। इस सदन में संसद् कार्य मंत्री के द्वारा एक प्रस्ताव रखा गया और पूरी जानकारी हासिल किए बिना इस हाउस को हसल किया गया अब यह साफ हो रहा है कि यह गोविंद मिश्रा बहुगुणा के मित्र थे और कांग्रेस के मित्र थे... (इयबचान).....

MR. SPEAKER: It is before the court. How can you come out with such observations when it is already *sub judice*?

SHRI PILOO MODI (Godhra): *Sub judice* does not apply to privilege.

MR. SPEAKER: I am sorry it is not a privilege matter. I have not allowed it.

SHRI SAMAR GUHA (Contal): On a point of order, Sir. You said, this matter is *sub judice* and therefore, it cannot be taken up in the House. I want to draw your attention to an earlier observation on privilege motion *vis-a-vis* matter *sub judice*.

MR. SPEAKER: That was about the discussion of a member's conduct. That ruling does not apply here. Why are you putting my ruling in a different shape?

SHRI SAMAR GUHA: I am questioning the conduct of the Home Minister and the Minister of Parliamentary Affairs. They gave certain information on which we anxiously adopted a unanimous resolution. That resolution proves to be a fraud which was committed on the House.

THE MINISTER OF WORKS, HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I have not provided any information. (Interruptions).

MR. SPEAKER: You are bringing in matters which are under investigation and before the court. Papers to be laid.

12.05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF N.C.D.C. FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi for the year 1973-74, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-9440/75].

REVIEW & ANNUAL REPORT OF NATIONAL NEWSPRINT & PAPER MILLS LTD. FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy each of the following papers

(Hindi and English versions) under sub-section (1) of section 419A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1973-74.
- (2) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9441/75].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The All India Services (Joint Cadre) Amendment Rules, 1975 published in Notification No. G.S.R. 161(E) in Gazette of India dated the 25th March, 1975.
- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1975, published in Notification No. G.S.R. 185(E) in Gazette of India, dated the 2nd April, 1975.
- (iii) The Indian Police Service (Pay) Third Amendment Rules, 1975, published in Notification No. G.S.R. 186(E) in Gazette of India, dated the 2nd April, 1975.

(iv) The Indian Forest Service (Appointment) by Competitive Examination) Amendment Regulations, 1975, published in Notification No. G.S.R. 431 in Gazette of India, dated the 5th April, 1975.

(2) G.S.R. 432 published in Gazette of India, dated the 5th April, 1975 containing corrigendum to Notification No. G.S.R. 1201, dated the 16th November, 1974.

(3) G.S.R. 433 published in Gazette of India, dated the 5th April, 1975 containing corrigendum to Notification No. G.S.R. 683, dated the 29th June, 1974.

[Placed in Library. See No. LT-9442/75].

NOTIFICATIONS UNDER DELHI SIKH GURUDWARA ACT, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy each of the following notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

(1) Notification No. F.16(12)75-Judl. (Hindi and English version) published in Delhi Gazette, dated the 26th March, 1975 containing corrigendum to the Delhi Sikh Gurdwara Management Committee (Registration of Electors) Rules, 1973.

(2) Notification No. F.18/19/73-Judl. (i) published in Delhi Gazette, dated the 28th March, 1975 containing corrigendum to Notification No. F.18(19)/73/Judl., dated the 9th January, 1974.

(3) Notification No. F.18/19/73-Judl. (ii) published in Delhi Gazette, dated the 28th March, 1975 containing corrigendum to Notification No. F.18/19/73-Judl., dated the 15th May, 1974 relating to the Delhi Sikh Gurdwara Management Committee (Election of Members) Rules, 1974.

[Placed in Library. See No. LT-9443/75].